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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED 15th

15th December, 1977.

NOTIFICATION  
( INCOME TAX )

No. 2074 (F.NO.176/121/77-IT(AI): In exercise of the powers conferred by sub-section (2) (b) of Section 66B of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies "Sri Kadamaketheer Temple, Mangar P.O., (Vic) Mangachoda, Sirkali Taluk, Tanjore District" to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajiv Gandhi), New Delhi.

NO. (F.NO.176/121/77-IT(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-III, Dindur, with reference to his letter C.No.1163(17)/73/T.N. III dated 23.10.77.

He is requested to check up the position regarding the utilisation of the donations by obtaining solvent accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.

3. The Controller & Auditor General of India, New Delhi (20 copies).

4. All Chambers of Commerce in Tamil Nadu.

( V. P. VASUKI )

SECTION OFFICER  
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)